

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. RAJA VIJAYA RAGHAVAN

SATURDAY, THE 4TH DAY OF APRIL, 2020/15TH CHAITHRA, 1942

B.A NO. 2100 OF 2020

(CRIME NO.696 OF 2019 OF KAIPAMANGALAM POLICE STATION)

PETITIONER/ACCUSED

ANAS, AGED 20 YEARS, S/O, MUHAMMEDALI, KALIPARAMBIL HOUSE,
CHALINGADU DESOM, KAIPAMANGALAM, KODUNGALLUR TALUK,
THRISSUR DISTRICT.

BY ADV.SRI. ABRAHAM MATHAN

RESPONDENT/ COMPLAINANT

STATE OF KERALA, REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM -682 031.

BY SPL. Public Prosecutor, SRI. SUMAN CHAKRAVARTHY

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 04/04/2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

ORDER

Heard Sri. Abraham Mathan, learned counsel appearing for the applicant, who submitted that the applicant is a young man with no antecedents. He would also refer to Annexure-5 and would urge that his involvement is not brought out through investigation.

Sri. Suman Chakravarthy, learned Special Public Prosecutor, submitted that a senior citizen, who was managing a fuel pump was murdered for gain and has raised serious objection. He seeks time to bring on record the materials showing the involvement of the petitioner in the gruesome crime.

Post on 17.4.2020.

**RAJA VIJAYARAGHAVAN V.,
JUDGE**

krj